

Bhatinda suggesting that the crossing should take place at Budhlada Railway Station; and

(d) if so, steps being taken to meet this demand?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) 346Dn Firozpur-Jind Passenger and 23Up Janata Express are scheduled to cross at Mansa around 19.15 hours. However, in case of late running of 23Up, the crossing of these trains take place at Narindrapura.

(b) Narindrapura station is a small roadside station provided with electricity on Bhatinda-Jakhal section. No case of harassment or threatening to passengers has been reported.

(c) and (d) The question of shifting the crossing of 346Dn and 23Up to Budhlada has been examined but not found feasible with the present schedules as this will result in deceleration of 23Up Express and consequent later arrival at Firozpur by about 45 minutes which is not desirable.

Poor beget more Children in Rural Areas

6878. SHRI K. S. VEERABHADRAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have studied the circumstances why do the poor, particularly in rural areas, beget more children;

(b) whether it is a fact that middle and low income groups in India had large families, because the net outflow of wealth from children to parents is greater than the net inflow of wealth from parents to children; and

(c) whether it is a fact that as compared to rural areas the economic contribution of children to family income

of the poor in Bombay, however is high?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI): (a) No particular study has been carried out at National level by the Government of India to study the circumstances responsible for the poor begetting more children.

(b) Adequate data are not available to establish this fact.

(c) No information is available on the contribution of children to the family income of the poor in rural areas. As such it is not possible to offer comments.

Rules for making L.D.C. Quasi-Permanent/Permanent

6879. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are rules to the effect that Clerks in the Central Government service have to be declared quasi-permanent/permanent after completing 2 years satisfactory service;

(b) whether there are staff members working under the Ministry of Health and Family Welfare who have not been declared quasi-permanent/permanent despite the fact that they have put in more than 5 years service;

(c) if so, the number of such persons and reasons for not declaring them quasi-permanent/permanent;

(d) by what time they are likely to be confirmed; and

(e) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): (a) According to the Central Civil Service (Temporary Service) Rules, a clerk in the Central Government can be declared quasi-permanent